

**New Excise Policy for Delhi**

2316. SHRI BHIKHU RAM JAIN: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) the number of dry days in Delhi;

(b) whether it is a fact that on most of the dry days in Delhi, people travel over to Haryana to have their drink;

(c) whether it is also a fact that all the public holidays are dry days in Delhi;

(d) whether Government propose to introduce new features in the excise policy for Delhi; and

(e) if so, the details thereof?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):

(a) 65 (for the period from 1 April 1980 to 31 December 1980).

(b) Since the dry days in Delhi, more or less, coincide with those in the State of Haryana, there is remote chance of people travelling to Haryana to drink on most of dry days in Delhi.

(c) No Sir. Only gazetted public holidays are generally notified by Delhi Administration as dry days.

(d) No such proposal is under consideration of the Delhi Administration, at present.

(e) Question does not arise.

**Representation from Central Government Servants of Pune regarding House Building Advances**

2317. SHRI R. K. MHALGI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that Government have received a representation dated 30th January, 1979 from the Central Government servants of Pune (Maharashtra) regarding the house-building advances;

(b) if so, what are their demands;

(c) what action Government have taken with respect to the said representation; and

(d) if no action has been taken so far, the reasons thereof and when the action is likely to be taken?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI):

(a) A representation dated 30-1-1979, sent from Pune, was received, from about 13 persons.

(b) The demand was to release the unpaid instalments of house-building advance where one or two instalments had been granted and construction of houses started.

(c) The representation was in general terms and was examined. As the representationists did not indicate their addresses or their designations, no reply could be given by the Ministry. Further, sanctions and release of funds to individual cases is to be attended to by the respective Ministries/Depts. as the work has been decentralised from 1-4-1978.

To meet the cases of the nature, mentioned in the representation, orders were issued in July, 1979, to give first priority on 'committed liability' and in particular to cover all cases where sanctions for HBA had been issued and first instalment for construction of the house had been released prior to 1-4-79 and second and subsequent instalments were to be released.

(d) Does not arise.

**Investment in Mechanized Fishing Crafts**

2318. SHRI A. NEELALOHITHADASAN NADAR: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of mechanised fishing craft registered as on 1st January, 1980 in India;

(b) the break up of these vessels category-wise, as fishing boats under 40 feet length, trawlers, purse sei-